

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

MISCELLANEOUS APPLICATION NO.690/97

in

ORIGINAL APPLICATION NO. 1489/96.

DATE OF ORDER : 24-07-1997

Between :-

Kaligatla Satyanarayana

... Applicant

And

1. Union of India rep. by its  
General Manager,  
SE Rlys, Garden Reach, Calcutta-43.
2. Divisional Railway Manager (Personnel),  
SE Rlys, Visakhapatnam-4.
3. Sr.Divisional Personnel Officer,  
SE Rlys, Waltair,  
Visakhapatnam.- 4.

... Respondents

Counsel for the Applicant : Shri A.Srinivasa Sarma

Counsel for the Respondents : Shri N.R.Devaraj, SC for Rlys

CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

... 2.

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(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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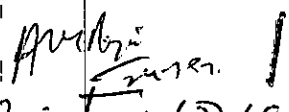
Heard Shri Srinivasa Sarma, counsel for the applicant and  
Shri N.R.Devaraj, standing counsel for the Railways.

2. The Respondents are given 30 days time from today to  
implement the directions issued in this O.A. on 21-1-97. It  
may be ensured that the directions are implemented in full  
within the time granted.

3. Thus the M.A. is disposed of. No costs.

  
(H. RAJENDRA PRASAD)  
Member (A)

Dated: 24th July, 1997.  
Dictated in Open Court.

  
Deputy Registrar (D) ce.

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M.A.690/97

To

1. The General Manager,  
Union of India, SE Rlys,  
Garden Reach, Calcutta-43.
2. The Divisional Railway Manager(Personnel),  
SE Rlys, Visakhapatnam-3.
3. The Senior Divisional Personnel Officer,  
SE Rlys, Waltair, Visakhapatnam-4.
4. One copy to Mr.A.Srinivasa Sarma, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, SCfor Rlys. CAT.Hyd.
6. One spare copy.

pvm.

not urged

28/7/97

24/7/97

T COURT

at 12:25 PM

TYPED BY

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CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 24-7-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No. 690/97

in

C.A.No.

1489/96.

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
भेद्यन/DESPATCH

24 JUL 1997

हयराबाद न्यायपीठ  
HYDERABAD BENCH